



2025:DHC:6228-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 30.07.2025

+ W.P.(C) 11200/2025

RAVI

.....Petitioner

Through: Mr.A. K. Trivedi and Mr.Dhruv
Kothari, Advs.

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Mr.Abhishek and Mr.Kaushal
Jeet Kait, Advs. for R-1

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

CM APPL. 46018/2025

1. This is an application seeking exemption from filing the complete record of the learned Tribunal.
2. For the reasons stated in the application, the same is allowed.
3. The application is disposed of.

W.P.(C) 11200/2025 & CM APPL. 46019/2025

4. This petition has been filed by the petitioner challenging the Order dated 11.07.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in O.A. No. 2498/2025, titled *Vijay Ram Meena v. Union of India, through General Manager Northern Railway, Baroda*



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House, New Delhi & Ors., whereby the O.A. filed by the respondent no.5 herein was disposed of by recording the submission of the learned counsel for the respondent nos.1 to 4 herein that the Review Departmental Promotion Committee ('DPC') shall be conducted strictly in accordance with the applicable rules and guidelines.

5. The learned counsel for the petitioner submits that the learned Tribunal failed to appreciate that the petitioner was not made a party to the O.A. filed by the respondent no.5. He submits that the petitioner had earlier filed O.A. No. 1986/2022, titled *Ravi v. Union of India & Ors.*, before the learned Tribunal, which was disposed of by an Order dated 01.08.2022, *inter alia*, with a direction to the respondent nos.1 to 4 to consider the representations of the petitioner against his ACR. The petitioner then filed another O.A., being O.A. No.3336/2022, which was disposed of by the learned Tribunal *vide* its Order dated 28.11.2023, *inter alia*, directing that a Review DPC be conducted to consider the case of the petitioner for promotion, and in case there is no post available, the respondent nos. 1 to 4 shall create a supernumerary post for the petitioner, in case he is found suitable. The challenge by the respondent nos. 1 to 4 against the said direction was dismissed by this Court *vide* its Judgment dated 29.08.2024, passed in W.P.(C) 11905/2024, titled *Union of India, through General Manager Northern Railway, Baroda House, New Delhi & Ors. v. Ravi*. He submits that even the review against the said Judgment was dismissed by this Court *vide* its Order dated 17.01.2025.

6. He submits that it is pursuant to the above direction of the learned Tribunal that the Review DPC was being conducted by the

